

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.496 of 2020

Amresh Mandal	Petitioner
Versus			
1. The State of Jharkhand			
2. Gulshan Kumar	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Ranjan Kumar, Adv.
For the State	: Mrs. Nehala Sharmin, A.P.P.
For the O.P. No.2	: Mr. Shailesh, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: It has been submitted by the learned counsel for the revisionist as well as the learned counsel for the opposite parties that the parties are ready to compound the matter by making necessary payment as agreed between them.

Put up this case before the 'National Lok Adalat' scheduled to be held on 11.09.2021.

(Rajesh Kumar, J.)